

कृषि और सिंचाई मन्त्रालय में राज्य मन्त्री
(श्री अण्णासहेब शिन्दे) : (क) से (ग) अपेक्षित
सूचना एकत्रित की जा रही है और सभा के पटल
पर रख दी जाएगी।

[THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE AND
IRRIGATION (SHRI ANNASAHF.B P.
SHINDE) : (a) to (c) The required infor-
mation is being collected and will be laid on
the Table of the Sabha.]

**Allocation of funds for slum clearance in
Gujarat**

1618. SHRI HARSH DEO MALA-
VIY A : SHRI SARDAR AMJAD
ALI : SHRI HIMMAT SINH :

Will the Minister of WORKS AND
HOUSING be pleased to state :

(a) what is the amount allocated during
current financial year for slum clearance in
Gajarat ;

(b) whether the State Slum Clearance
Hoard have submitted a scheme for slum
clearance in that State; and

(c) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE
MINISTRY OF WORKS AND HOUSING
(SHRI DALBIR SINGH) : (a) A sum of Rs.
28 lakhs has been allocated during the current
financial year for Slum Clearance in Gujarat.

(b) Yes, Sir.

(c) Three projects, two at Ahmedabad and
one at Surat for construction of 632 tenements
at an estimated cost of Rs. 50.98 lakhs have
been submitted by the Slum Clearance Board
to the Government of Gujarat.

tf J English translation.

Transportation of Hay

1619. SHRI IBRAHIM KALANIYA .
SHRI KHURSHED ' ALAM
KHAN : SHRI GANESH LAL
MALI , SHRIMATI SUMITRA G.
KUL-
KARNI :

Will the Minister of AGRICULTURE
AND IRRIGATION be pleased to state :

(a) what was the estimated value fixed
recently by the Jamnagar Scarcity Collector
for transporting Hay (Kodab) per tone per
kilometer and conditions thereof;

(b) what were the names and dates of the
news-papers in which the tender notices were
published as required;

(c) what was the tendered and sanctioned
quantity and the rates finalised by the Scarcity
Collector and entered into the agreement
with details thereof;

(d) whether there was any misappro-
priation in the deal; and

(e) if so, the details thereof alongwith the
steps taken by Government in the matter?

THE DEPUTY MINISTER IN THE
MINISTRY OF AGRICULTURE AND
IRRIGATION (SHRI PRABHUDAS PA-
TEL) : (a) to (e) The information is being
collected from the Government of Gujarat and
will be laid on the Table of the Sabha as soon
as it is received.

Housing schemes of D.D.A.

1620. DR. K. MATHEW KURIAN :
SHRI HAMID ALI SCHAM-
NAD : SHRI A. K. REFAYE
: SHRIMATI SUMITRA G. KUL-
KARNI:

Will the Minister of WORKS AND
HOUSING be pleased to state :

(a) the details of the year-wise gross excess
of income over expenditure from housing
schemes of Delhi Development

Authority from the year, the DDA commenced its housing activity till the 31st March, 1974;

(b) the year-wise details of amount transferred to Contingent Fund before arriving at the excess of income at part

(a) above; and

(c) what is the year-wise number of of flats sold under (i) middle income group, (ii) Low income group, (iii) Janta, (iv) community personnel and (v) in other forms?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) The year-wise figures of gross excess of income over expenditure from housing schemes of Delhi Development Authority are as under:—

Year	(Figures in lakhs of rupees)
1966-67	2.50
1967-68	1.96
1968-69	23.89
1969-70	52.56
1970-71	66.62
1971-72	113.20
1972-73	241.30
1973-74	265.07

Note: The above excess has been arrived at without taking into account the departmental, administrative and interest charges

(b)

Year	(Figures in lakhs of rupees)
	Amount transferred to contingent fund
1968-69	1.11
1969-70	1.99
1970-71	3.02
1971-72	3.15
1972-73	10.53
1973-74	11.95

(c) A statement is attached. (See Appendix XCI, Annexure No. 83A).

Reserve rates for the disposal of land by D.D.A.

1621. DR. K. MATHEW KURIAN .
SHRI HAMID ALI SCHAM-
NAD : SHRI A. K. REFAYE :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) what are the norms followed by the Delhi Development Authority for fixing the reserves rate for disposal of land in public auction or allotment to group housing schemes;

(b) whether it is a fact that expenditure on items like levelling and dressing, roads and paths, storm water drains, sewerage, filtered water supply, street lighting, survey and demarcation of plots, L. T. distribution, horticulture are taken into account while fixing the land premium;

(c) whether the reserve price also includes cost of acquisition and development of land used for parks, roads, open spaces meant for community etc. and a provision of 20 per cent over cost to meet unforeseen expenses; and

(d) what are the details of other items of expenditure, if any, taken into account by the D.D.A. while fixing the initial reserve rate, or while revising the reserve rates?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH) : (a) The reserve rate for developed plots is fixed by Delhi Administration on the basis of policies laid down by Government from time to time and is based on the cost of acquisition and development of land the additional charge and certain other charges. The price to be charged in respect of group-housing pockets, which are semi-developed, is 75 per cent of the reserve price as determined above.

(b) Yes, Sir.